

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8943/2012

(From the judgement and order dated 25/03/2011 in SA No.95/1989 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

MIRZA ANIS AHMED(DEAD) THROUGH LRS.

Petitioner(s)

VERSUS

RAMJAS SINGH YADAV & ANR.
(With office report)

Respondent(s)

Date: 20/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Anoop Kr. Srivastava,Adv.

For Respondent(s) Mr. T.M. Saxena, Adv.
Mr. Vipin K. Saxena, Adv.
Mr. K.K. Bhatti, Adv.
Mr. Garvesh Kabra,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated, as a last chance the
matter is adjourned for four weeks for filing rejoinder affidavit.

[Usha Bhardwaj]
A.R-cum-P.S.

[Sneh Lata Sharma]
Court Master